

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 86 OF 2013

Monday, this the 16th day of December, 2013

CORAM:

HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

P.R.Krishna Pillai
GDS MD, Ennakkad PO
Mavelikara Postal Division
Residing at Parakal House
Ennakkad – 689 624

... Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. The Assistant Superintendent of Post Offices
and Enquiry Authority
Mavelikara North Sub Division
Mavelikara – 689 010
2. The Superintendent of Post Offices
Mavelikara Division
Mavelikara – 689 010
3. Union of India represented by the
Postmaster General
Central Region
Kochi – 682 018 ... Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil, Senior Panel Counsel)

The application having been heard on 16.12.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this Original Application is taken up for consideration, learned counsel for the applicant concedes that the applicant has not exhausted the statutory remedy available to him under Rule 19 of the Gramin Dak Sevak (Conduct and Engagement) Rules. He submits that the applicant is prepared to exhaust the said remedy available to him.

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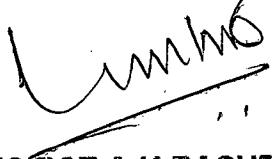
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2. In that view of the matter, this Original Application is disposed of with liberty to the applicant to prefer a Revision Petition, if so advised. This shall be done within two weeks from today. If such a Revision Petition is preferred, the Revisional authority shall entertain the same ignoring the delay and dispose of the same in accordance with law as expeditiously as possible, at any rate, within three months from the date of receipt thereof.

3. Original Application is **disposed of** in the above terms. No costs.

Dated, the 16th December, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

vs